BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6615 of 2025

Prakash Laxman Tayde : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated September 08, 2025 (received by SEBI on September 24, 2025) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated October 17, 2025, responded to the application filed by the appellant. The appellant filed an appeal dated November 08, 2025 (received by the Office of Appellate Authority on November 11, 2025). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, vide his application dated September 08, 2025, sought the following information
 - "1] That my mother is having two old bonds of "The Bond of Dwarkesh Unity" having DN.No.601 of Rs:15000/-and D.N.No.501 of Rs:10,000/-. That I enquired about the bonds to the nereby offices such as State Bank of India, Post office, Central Bank and I even made letter correspondence with the regional manager of Reserve Bank Of India but no one had given me a proper reply and guidence about how to encash the bond amount and exactly who is the proper authority of these Bonds.
 - 2] When I searched some information about these bonds on the internet I come to know that one Gendalal Daasana who is having such types bond asked Honble Collector, Indoor Shri.Dr.Illayaraja T, the Collector helped him to get the entire amount of the bond of Dwarkesh Unity. But accept it no more information avaliable on internet. Manually I tried to enquire about the abovesaid bonds but no such information is provided by anybody to me.

Hence I applied to you to give the detailed information about the Bond of Dwarkesh Unity so that I can understand the exact value of the bonds I am having. So kindly help me to know the exact price and from where I may get the exact value of these bonds."

- 3. **Reply of the Respondent** The respondent, in response to query in the application, informed that the information sought is not maintained by SEBI in normal course of regulation of securities market. Hence, the same is not available with SEBI.
- 4. **Ground of appeal** On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
- 5. I have perused the application and the response provided thereto. I note that the respondent has categorically stated that the requested information is not maintained by SEBI in normal course of regulation of securities markets and hence, is not available with SEBI. I note that the respondent can only provide information that is available in the records. In this context, I note that the Hon'ble Supreme Court of India in Central Board of Secondary Education & Anr. vs. Aditya Bandopadhyay & Ors (Judgment dated August 9, 2011) held that "The RTI Act provides access to all information that is available and existing. This is clear from a combined reading of section 3 and the definitions of `information' and `right to information' under clauses (f) and (j) of section 2 of the Act. If a public authority has any information in the form of data or analysed data, or abstracts, or statistics, an applicant may access such information, subject to the exemptions in section 8 of the Act. But where the information sought is not a part of the record of a public authority, and where such information is not required to be maintained under any law or the rules or regulations of the public authority, the Act does not cast an obligation upon the public authority, to collect or collate such non-available information and then furnish it to an applicant." Further, I note that the Hon'ble Central Information Commission in the matter of Sh. Pattipati Rama Murthy vs. CPIO, SEBI (Decision dated July 8, 2013), held: "... if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given." Accordingly, I do not find any deficiency in the response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: December 04, 2025

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA